

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

218. C.P. (IB)/1249(MB)2021

**IN THE MATTER OF**

State Bank of India (Creditor) through the  
Resolution Professional Mr. Purusottam Behera  
Vs  
Mr. Anurag P. Gupta

... Petitioner

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 25.10.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Ayush Rajani (PH)

For the Personal Guarantor: Adv. Ashish Pyasi (PH)

---

**ORDER**

The above company petition is filed by State Bank of India through the Resolution Professional, Mr. Purusottam Behera, Petitioner herein for initiation of Insolvency Resolution Process against Mr. Anurag P. Gupta, Respondent/ Personal Guarantor of the Corporate Debtor. Learned counsel appearing for the Petitioner has invited the attention of this bench to the Demand Notice dated 19.07.2021 invoking the Guarantee against the respondent and also invited the attention of this bench to the proof of delivery of the Demand Notice. The Petitioner also invited the attention to the deed of Guarantee dated 24.03.2015 executed by Personal Guarantor of the Corporate Debtor. After hearing the submissions and upon perusing the above documents, this Bench hereby appoints **Mr. Purusottam Behera** as Resolution Professional having Registration No. **IBBI/IPA-002/IP-N00940/2019-2020/12993** to examine the petition and file his report within 10 days from the date of communication of this order. Registry is directed to communicate this order to the Resolution Professional immediately. List this matter on **06.12.2024** for submission of the report by the RP.

Sd/-  
MADHU SINHA  
Member(Technical)  
/Ziyaul/

Sd/-  
REETA KOHLI  
Member(Judicial)